Government of India /<<State>>

Department of -----

Form GST REG-03

[See Rule ---]

Notice for Seeking Additional Information / Clarification / Documents relating to Application for <<Registration/Amendment/Cancellation >>

Reference Number :	<< Date- DD/MM/YYYY>>
То	
Name of the Applicant/ Taxpayer	
Address of the Applicant/Taxpayer	
GSTIN*	
Application Reference No. (ARN):	Dated DD/MM/YYYY
This is with reference to your < <registration>> application referred above, filed under Section of the Goods and Services Tax Act, 20 The Department has examined your application and is not satisfied with it for the following reasons:</registration>	
1.	
2.	
3.	
¢ You are directed to submit your reply by (DD/MM/YYYY)	
$\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\rlap/}\ensuremath{\ensuremath{\rlap/}\ensuremath{\ensuremath{\rlap/}\ensuremath{\ensuremat$	(DD/MM/YYYY) at
If no response is received by the stipulated date and time as stated liable for rejection. Please note that no further notice / reminder will be issued	
	Digital Signature
	Name of the Proper Officer
	Designation
* (Not applicable for Application for New Registration)	